

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 6548/2019
(Arising out of impugned final judgment and order dated 25-09-2018
in CRR No. 42/2018 passed by the High Court of Uttarakhand at
Nainital)

MS. P XXX

Petitioner(s)

VERSUS

STATE OF UTTARAKHAND & ANR.

Respondent(s)

[HEARD BY :- HON'BLE DINESH MAHESHWARI AND HON'BLE VIKRAM NATH
,JJ.] (IA No. 88047/2019 - EXEMPTION FROM FILING O.T.)

Date : 16-06-2022 This matter was called on for pronouncement of
judgment today.

For Petitioner(s) Mr. Abhimanyu Jhamba, Adv.
Ms. Thonpinao Thangal, Adv.
Mr. Hage Nanya, Adv.
Mr. Samir Ali Khan, AOR

For Respondent(s) Mr. Jatinder Kumar Bhatia, AOR
Mr. Ashutosh Kumar Sharma, Adv.

Mr. Satyajit A. Desai, Adv.
Mr. Satya Kam Sharma, kAdv.
Mr. Siddharth Gautam, Adv.
Mr. Deb Deepa Majumdar, Adv.
Ms. Anagha S. Desai, AOR

Hon'ble Mr. Justice Vikram Nath on behalf of Hon'ble
Mr. Justice Dinesh Maheshwari has pronounced the Reportable Judgment
of the Bench comprising Hon'ble Mr. Justice Dinesh Maheshwari and
His Lordship.

Leave granted.

The appeal fails and is dismissed in terms of signed
Reportable Judgment.

Pending applications shall also stand disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR

(Signed Reportable Judgment is placed on the file)